

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 46/MP/2018**

Subject : Petition for revision of NAPAF in respect of NTPC's Power Stations on account of shortage of coal availability.

Petitioner : NTPC Ltd.

Respondent : CSPDCL & ors.

Date of hearing : **23.1.2019**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri M.G. Ramachandran, Advocate, NTPC  
Ms. Ranjitha Ramachandran, Advocate, NTPC  
Ms. Anushree Bardhan, Advocate, NTPC  
Ms. Tanya Sareen, Advocate, NTPC  
Ms. Poorva Saigal, Advocate, NTPC  
Shri Pulkit Agrawal, Advocate, NTPC  
Shri Shubham Arya, Advocate, NTPC  
Shri Ashwin Ramanathan, Advocate, GUVNL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Nishant Gupta, NTPC  
Shri Mukesh Kori, MPPMCL  
Ms. Shilpa Samant

**Record of Proceedings**

At the outset, the learned counsel for Petitioner, NTPC prayed for adjournment for filing its written submissions in the matter. This was not objected to by the learned counsels for the Respondents.

2. The Commission accepted the prayer and adjourned the hearing. The Petitioner is directed to file its written submissions, on or before **11.2.2019**, with copy to Respondents.

3. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Law)

